



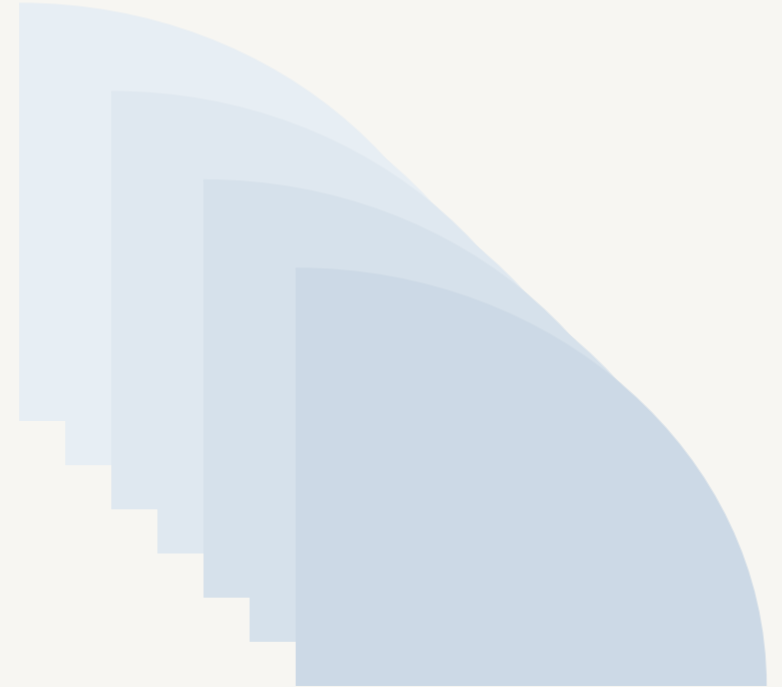
**CEDRAC**  
Cyprus Eurasia Dispute Resolution  
and Arbitration Center

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## Cyprus Eurasia Dispute Resolution and Arbitration Center

Cyprus Arbitration Day 2026  
Limassol | 15 May 2026

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# CEDRAC: from launch to renewed traction

## 2013

CEDRAC established

## 6

ongoing arbitrations at  
present

## 2026

renewed institutional  
agenda

### The honest institutional story

CEDRAC was created in 2013. For a number of years, it did not receive the traction it deserved. The recent position is different: the institution is now becoming more active, visible and operational.

### Current direction

The emphasis is now on practical case administration, clearer user tools, sector-specific expertise and a renewed rules framework that meets user expectations.

# CEDRAC in one slide

## A Cyprus-based forum for regional and international disputes

CEDRAC's public aim is to assist commercial parties through arbitration that is fair, quick and cost-effective, while operating from Cyprus as a neutral regional base.

**Fair • quick • cost-effective**

### High standards

A professional institutional framework supported by an experienced Court and Secretariat.

### Independence

A neutral appointment and oversight mechanism, focused on suitability and conflict checks.

### Flexibility

Party autonomy on tribunal, seat, language and process, with institutional support where needed.

### Cost consciousness

A transparent costs policy and a practical objective of proportional dispute resolution.

# What CEDRAC offers

## 1. Administered arbitration

Cases under the CEDRAC Arbitration Rules, with the Secretariat administering the file and the Court overseeing institutional functions.

## 2. Appointing authority

CEDRAC can appoint arbitrators where the agreed mechanism fails or where the parties designate CEDRAC to appoint.

## 3. Support for other proceedings

The institution can support appointments and administrative aspects of ad hoc or UNCITRAL-style proceedings, depending on the parties' agreement.

## 4. Model clauses and drafting support

CEDRAC publishes model clauses and can assist users in identifying the procedural choices that should be made at contract stage.

**Practical point: CEDRAC can be used at the drafting stage, at the appointment stage, or after a dispute has crystallised.**

# How a CEDRAC arbitration moves



## Institutional value added

CEDRAC's role is most visible at the front end through filing and constitution of the tribunal, during the case through administrative support, and at the back end through award scrutiny.

# Features worth highlighting

## Efficient conduct

The tribunal controls the timetable, written statements, evidence and hearings, with tools for early organisation of the case.

## Expedited procedure

Where the parties agree, and generally for cases up to €10m or unless CEDRAC decides otherwise; award target of six months after file transmission.

## Interim measures

The tribunal may order measures aimed at preserving the status quo, preventing harm, preserving assets or preserving evidence.

## Award scrutiny

Before signing, the draft award goes to the CEDRAC Court, which approves form and may draw attention to points of substance.

## Confidentiality

Awards, orders and case materials are confidential, subject to limited exceptions and possible anonymised publication.

## Related proceedings

The Rules contain mechanisms for consolidation, joinder and linked proceedings where appropriate.

# How arbitrators are selected

## Party autonomy first

- Parties may agree on one or three arbitrators.
- In a three-member tribunal, each party appoints one arbitrator and the two co-arbitrators select the presiding arbitrator.
- Party choice is subject to independence, impartiality and availability.

party nomination

chair selection

disclosures

## CEDRAC appointment where needed

- If parties do not agree on a sole arbitrator, CEDRAC appoints promptly.
- The Rules provide a list procedure: names are proposed, parties delete/rank candidates, and CEDRAC appoints.
- CEDRAC considers independence, impartiality, suitability and nationality where relevant.

independent

impartial

available

suitable

# Current case activity

6

ongoing arbitrations

## Confidentiality

CEDRAC proceedings are confidential.

CEDRAC considers confidentiality of paramount importance.

## What the figure shows

The institution is not only aspirational. It is currently administering live arbitration work and building practical experience through ongoing files.

# Costs: published and predictable

## CEDRAC filing fee examples

Up to €50k	<b>€750</b>
€50k–100k	<b>€1,200</b>
€100k–500k	<b>€2,500</b>
€500k–1m	<b>€3,500</b>
€1m–5m	<b>€5,000</b>
€5m–10m	<b>€7,500</b>
€10m+	<b>€10,000</b>

### Other cost components

Tribunal fees, arbitrator expenses, Secretariat time, Court-member time where applicable, award scrutiny fee and any legal representation costs.

### Cost discipline

The Rules permit advance deposits and supplementary deposits; the tribunal determines costs in the award.

# The new goals: CEDRAC 2026 and beyond

## Rules revision

Updating the Rules so they remain modern, practical and aligned with user expectations.

## Emergency arbitrator process

Introducing a clear pathway for urgent relief before constitution of the tribunal.

## Clearer, competitive fees

Making the costs framework even easier to understand and benchmark.

## Tools and guidance

Preparing model documents, practical guidance notes and user-facing procedural tools.

## Video game disputes panel

Creating a specialised panel for video game and interactive entertainment disputes.

## Jus Mundi partnership

Finalising a partnership to improve visibility, research access and institutional reach.

**Overall direction: more transparent, more specialised, more user-friendly.**

# Model clause: small drafting choices, large procedural impact

## CEDRAC model clause

Any dispute, controversy or claim arising out of or relating to this contract, including but not limited to the formation, performance, breach, termination or invalidity thereof, shall be settled by arbitration in accordance with the CEDRAC Arbitration Rules. The parties further agree that:

- (a) The appointing authority shall be the CEDRAC Court.
- (b) The number of arbitrators shall be three.
- (c) The place of arbitration shall be Nicosia, Cyprus.
- (d) The language to be used in the arbitral proceedings shall be English.

## Appointing authority

Usually: the CEDRAC Court.

## Number of arbitrators

One or three, depending on value and complexity.

## Place / seat and language

Specify the place of arbitration and the language of proceedings.

## Optional waiver wording

May be considered where valid under the applicable law.

*“The parties hereby waive their right to any form of recourse against an award to any court or other competent authority, insofar as such waiver can validly be made under the applicable law.”*

**Practical point: the model clause is not just boilerplate. It fixes the procedural architecture before the dispute arises.**

# Why look into CEDRAC now

## For contract drafting

Consider a CEDRAC clause where the parties want a Cyprus-based institutional framework, clear appointment mechanics and cost-conscious administration.

## For live disputes

CEDRAC can assist where parties need a neutral appointment mechanism and administrative support

## For specialist disputes

The new agenda aims to improve sector focus, including specialised panels and guidance for disputes requiring technical familiarity.

## Invitation

We invite practitioners, in-house counsel and commercial parties to look into CEDRAC, consider its clauses, and engage with the institution as it enters this renewed phase.



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## Thank you

Please look into CEDRAC and feel free to contact us for clauses, appointments, procedural guidance or institutional information.

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